

In the National Company Law Tribunal, Jaipur

Item No. 213

IA No. 52/JPR/2018

CP No. 24/241-242/JPR/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

Mr. Naresh Chander Ralhan & Ors.Applicant/Petitioners

VS.

NR Switch-N-Radio Services Pvt. Ltd. & Ors.Respondent

Order delivered on 06.11.2019

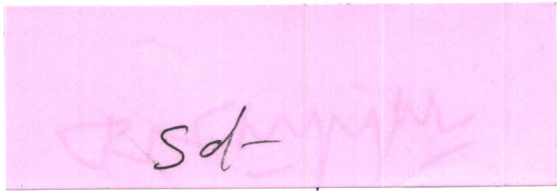
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

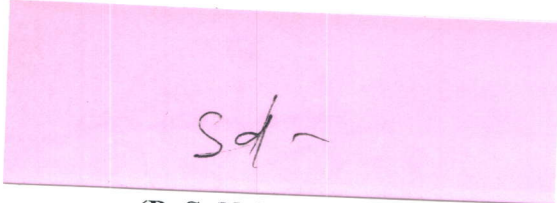
For Petitioner (s) : Sandeep Taneja, Adv.

For Respondent(s) : Zubir Mehta, Adv.

ORDER

Proxy counsel/counsels for the parties were present at the time of hearing in the matter. Having heard the submissions and based on the mutual consent of the counsels, the matter is adjourned to 21.11.2019.


**(RAGHU NAYYAR)
TECHNICAL MEMBER**


**(P. S. N. PRASAD)
JUDICIAL MEMBER**